

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 41 of 2014**

**Dated : 27<sup>th</sup> May, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Steel Authority of India Ltd. ... Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Anr. ... Respondent(s)**

**Counsel for the Appellant (s) : Ms. Swagatika Sahoo**

**Counsel for the Respondent(s) : Mr. C. Bheemanna for  
Mr. M.S. Ramalingam for R-1**

**ORDER**

Written note has been filed by the learned counsel for the Appellant with reference to the maintainability of the Appeal.

The learned counsel for the Central Commission seeks some time to file the reply to the said note. Accordingly, he is directed to file the same after serving copy on the other side.

Post the matter on **01.07.2014.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

*ts/kt*